

such reference. It was also pointed out to the Association that since one of the demands had been referred to the adjudication, strike on their part would be illegal. The Aircraft Maintenance Engineers, nevertheless, decided to go on strike from 9-30 P. M. on the 6th November, 1967.

DIRECTORS OF PUBLIC INSTRUCTION

457. SHRI ESWARA REDDY: Will the Minister of EDUCATION be pleased to state:

(a) whether the Directors of Public Instruction from the States who met recently in Delhi have decided to launch a nationwide programme of school improvement especially primary schools by mobilising the local community; and

(b) if so, the main features of the programme?

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI BHAGWAT JHA AZAD): (a) It was decided that nation wide programme of school improvement was one of great urgency and that all State Governments should go ahead with the programme.

(b) The main features of the programme of School Improvement among other things, include the following:—

- (i) Provision of adequate and suitable accommodation, furniture, equipment.
- (ii) Provision of sanitary facilities.
- (iii) Provision of drinking water facilities.
- (iv) Provision of a Library.
- (v) Better utilisation of the equipment etc.
- (vi) Elimination of stagnation and wastage.
- (vii) Creation of congenial atmosphere in schools, by adoption of better techniques of teaching, provision of scope for all pupils to participate in class work.
- (viii) Ensuring regular attendance and greater attentiveness.
- (ix) Organising special help for slow learners and those whose home conditions are not conducive to study.
- (x) Work experience.

CLAIM OF COMPENSATION BY NIZAM

458. SHRI ESWARA REDDY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Nizam of Hyderabad has claimed compensation of Rs. 50 lakhs for the Sarf-e-Khas (Crown) lands taken over by Government in 1949 under an agreement with his grandfather; and

(b) if so, the action taken thereon?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) and (b) The Government of Andhra Pradesh were paying Rs. 25 lakhs per year to the late Nizam as compensation for the Sarf-e-Khas property taken over by the State Government in 1949.

The present Nizam has represented for the continuance of this payment to him. The representation has been forwarded to the State Government for their comments.

EXPLOSIONS IN SRINAGAR

459. SHRI MAYAVAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that explosions occurred in Srinagar during the curfew hours on the 6th October, 1967;

(b) if so, whether some foreign hand has been responsible for this explosion; and

(c) if so, the country involved and the action taken against the culprits?

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN): (a) No, Sir.

(b) and (c) Do not arise.

DEVELOPMENT OF DELHI

460. SHRI MAYAVAN: Will the Minister of HOME AFFAIRS be pleased to State

(a) whether it is a fact that the Chief Executive Councillor has written a letter to him requesting him to convene a meeting of the High-power board set up some years ago for the integrated development of the Delhi Metropolitan area;

(b) whether the Councillor has also complained that neighbouring States have failed